Statement

State-wise procurement of levy rice, paddy, total in terms of rice and wheat by FCI during Kharif/Rabi marketing season 2002-03 +

(Figures in '000 tonnes)

State/U.T.	Levy Rice	Paddy	Total in * terms of rice	Wheat
Andhra Pradesh	1449	1	1451	-
Bihar	-	12	8	3
Chandigarh	-	-	-	16
Chhattisgarh	58	•	58	-
Delhi	-	-	-	35
Haryana	25	114	321	999
Himachal Pradesh	6	-	6	2
Madhya Pradesh	62	1	63	75
Maharashtra	12	•	12	-
Orissa	309	-	309	•
Punjab	779	2618	2533	3000
Rajasthan	-	42	28	218
Uttaranchal	-	-	-	23
West Bengal	2	-	2	•
Total	2922	2788	4791	4371

<sup>+</sup> This does not include procurement of wheat, paddy and rice by State Agencies.

\*Position as on 28.02.2003.

Note: Procurement of Rice is done under the Decentralised Procurement Scheme in Chhatisgarh, Tamil Nadu, Uttaranchal, Uttar Pradesh and West Bengal whereas in case of wheat it is in force in the states of Madhya Pradesh and Uttar Pradesh. In these states procurement operations are mainly done by the State Government and its agencies except in some states where a small quantity is also procured by FCI.

## **BPL families in Jammu**

1607. SHRIT.S. BAJWA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether any study has been conducted to identify the families

living Below Poverty Line in Jammu region for coverage under the Centrally sponsored scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SUBHASH MAHARIA): (a) and (b) No Sir. However, BPL families have been identified all over the country. The State Government of Jammu and Kashmir have identified all the 7.36 lakh BPL families as estimated by the Planning Commission.

## Amendment of Consumer Protection Act

1608. SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government are thinking of amending the Consumer Protecton Act, 1986 to make it more effective and consumer friendly;
- (b) if so, the details of the amendments that Government are thinking of bringing before the Parliament for its approval; and
- (c) how Government are thinking of empowering the consumers to deal with sellers not residing in the country but selling goods or providing services to consumers?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD): (a) and (b) The Consumer Protection Act, 1986 (68 of 1986) has recently been amended vide the Consumer Protection (Amendment) Act, 2002 (62 of 2002). Among others, the following are the important amendments made in the said Act;

- (i) Creation of benches of the National Commission and State Commissions and holding of circuit benches;
- (ii) Prescribing time-frame for admission of complaint, issue of notices and disposal of complaint;
- (iii) Exclusion of services availed for commercial purposes;